

CCPA 11/2008
(Arising out of OA 395/2006)

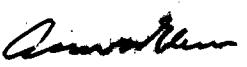
27.03.2014

Sri M.P.. Dixit, L/c counsel for the petitioner.
None for the respondents.

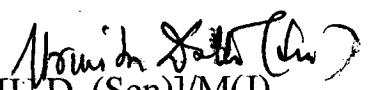
Learned counsel for petitioner has submitted that the instant CCPA has become infructuous, since the order passed by this Tribunal in OA 395/2006 has already been complied with.

Accordingly, CCPA is dropped.

Notices are discharged.


(A.E. Ahmad)/M(A)

bp/


[U.D. (Sen)]/M(J)